

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 21 of 2011**

**03.09.2013**

Mr. SP Mahanta, the learned counsel appearing for respondent No. 3 and Mr. N Khan, the learned counsel for the petitioner are present.

Mr. R Debnath, the learned counsel for respondent No. 1&2 is present and submits that, he has no instruction till date. Therefore, it appears that the Department concerned is not interested to file any additional affidavit.

List this matter on 19.09.13 for Hearing.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 204 of 2011**

**03.09.2013**

Mr. BK Dey Roy, the learned counsel for the petitioner is present.

The Learned counsel for the respondent is not present.

List this matter on 19.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 7 of 2012**

**03.09.2013**

List this matter on 24.09.13 as prayed for by Ms. Rosy, the learned counsel for the appellant.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**El. Petn. (SH) No. 1 of 2013**

**03.09.2013**

Heard Mr. K Paul, the learned counsel for the petitioner.

Also heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel who submits that, he is filing the written statement today.

Other respondents has not filed the written statements except respondent No. 1.

Written Statement is closed.

List this matter on 18.09.13 for suggested issues.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cont. Case (SH) No. 11 of 2013**

**03.09.2013**

List this matter on 17.09.13 as prayed for by Ms. L Warjri, the learned counsel appearing for on behalf of the petitioner for filing the rejoinder.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn. (SH) No. 42 of 2013**

**03.09.2013**

Heard Mr. P Nongbri, the learned counsel for the petitioner who submits that, he will be furnishing a copy of the petition to the counsel for the respondents in the course of the day and prayed for 2(two) weeks' time.

Prayer is allowed.

Mr. ND Chullai, the learned senior state counsel is present.

List this matter on 17.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn. (SH) No. 43 of 2013**

**03.09.2013**

Heard Mr. P Nongbri, the learned counsel for the petitioner who submits that, he will be furnishing a copy of the petition to the counsel for the respondents in the course of the day and prayed for 2(two) weeks' time.

Prayer is allowed.

Mr. ND Chullai, the learned senior state counsel is present.

List this matter on 17.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn. (SH) No. 44 of 2013**

**03.09.2013**

Heard Mr. P Nongbri, the learned counsel for the petitioner who submits that, he will be furnishing a copy of the petition to the counsel for the respondents in the course of the day and prayed for 2(two) weeks' time.

Prayer is allowed.

Mr. ND Chullai, the learned senior state counsel is present.

List this matter on 17.09.13.

JUDGE

V. Lyndem



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 208 of 2013**

**03.09.2013**

Heard Mr. S Chakravarty, the learned counsel for the petitioner.

Mr. R Debnath, the learned CGC is not present nor filing any counter affidavit, so it appears that he is not interested to file the counter affidavit.

List this matter on 10.09.13 for Admission Hearing.

JUDGE

V. Lyndem